

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**[Civil Writ Jurisdiction]**

**W.P.(C) No. 4781 of 2016**

Umesh Kumar Gupta ..... Petitioner  
Versus  
State of Jharkhand & Ors. .... Respondents

.....  
**CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through :-Video Conferencing)**

.....  
For the Petitioner : none  
For the Resp-State : Ms. Shilpi, AC to SC (Mines)-II  
.....

**05/ 10.09.2021.**

It appears from office note dated 03.09.2021 that defect no.1 as pointed out vide stamp reporting dated 23.08.2016 has not been removed.

Defect no. 1 is as follows:-

Defect no.1- Page nos.25, 26 and 28 to 30 not legible. True T/c may be given and certified to be true copies.

It appears that the Writ petition was listed before the Lawazima of Joint Registrar (Judicial) on 22.09.2016, but defect has not been removed. Thereafter it was listed before the Lawazima of learned Registrar General on 23.11.2016, but defect has not been removed.

Considering the same, learned counsel for the petitioner is granted two weeks' time to remove the defect, but with cost of Rs.500/- to be deposited before the Advocate Clerk's Association, Jharkhand High Court, Ranchi as the writ petition has been filed on 23.08.2016.

Put up this case on 29.09.2021.

Let the name of learned counsel, Mr. Sachin Kumar and Mr. Sumir Prasad be deleted from the cause-list by substituting the name of learned counsel, Mr. K.K. Singh, SC-VI in the cause-list.

**(Kailash Prasad Deo, J.)**